



2026:AHC:174405

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 7502 of 2026**

Rituraj Tripathi

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Pradeep Kumar Mishra, Vinay
Kanaujia
Counsel for Opposite Party(s) : G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Learned counsel for the applicant has filed a supplementary affidavit in Court today, which is taken on the record.
2. Heard learned counsel for the applicant; and learned A.G.A. for the State.
3. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No. 75 of 2024, under Section 120-B, 419, 420, 467, 468, 471 of the I.P.C. and Section 6/10 of the U.P. Public Examinations (Prevention of Unfair Means) Act, 1998, Police Station – Salempur, District Deoria, with a prayer to enlarge him on anticipatory bail, as the applicant apprehends his arrest in the aforesaid case.
4. The learned counsel for the applicant contends that the charge against the applicant is of employing professional exam solvers to sit in the High School examinations instead of the applicant. The learned counsel has stated that the applicant has been falsely implicated. It appears that his Aadhar Card has been misused by someone. He states that the applicant is gainfully employed as a Senior Corporate Manager in the Tata AIA Life Insurance Company Ltd. and he has no need of sitting for the High School examinations. He further contends that co-accused Manvir Singh has been granted anticipatory bail by this Court in NABAIL No.2454 of 2025. Other co-accused namely Dharmendra Kumar, Bablu @ Darshan Singh, Sandeep Kumar, Anish Kumar, and Roshan Lal have all been granted

regular bail by this Court. The learned counsel for the applicant has further contended that the applicant is ready to cooperate in the investigation. The incident is of the year 2024. The investigation is still stated to be pending.

5. The learned A.G.A. has opposed the prayer for grant of anticipatory bail, however, has been unable to point out any criminal history of the applicant.

6. I have considered the submissions made by the learned counsel for the parties.

7. The applicant is stated to have employed the services of the co-accused, who had been sitting in for the applicant in the High School examinations. The name of the applicant was found from the statement of the co-accused who were arrested from the spot and also the documents recovered from them. The co-accused Babloo @ Darshan Singh is said to have supplied the fake Aadhar Cards and admit cards to the co-accused who were appearing instead of the actual examinees. The co-accused Bablu @ Darshan Singh has been granted regular bail. The applicant has no criminal antecedents and in the prima facie opinion of the Court, he is no longer required for any custodial interrogation or recoveries.

8. Taking into consideration the entire facts and circumstances of the case, as discussed above, as also the fact that the co-accused Manvir Singh has been granted anticipatory bail by this Court, a prima facie case for grant of anticipatory bail is made out.

9. The anticipatory bail application of the applicant is **allowed**.

10. In the event of the arrest of the applicant- **Rituraj Tripathi**, involved in the aforesaid case crime, he shall be released on anticipatory bail, on his furnishing a personal bond and surety in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned, with the following conditions:-

- i. The applicant shall make himself available for interrogation by a police officer as and when required;
- ii. The applicant shall not, directly or indirectly make any inducement,

threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;

iii. The applicant shall not leave India without the previous permission of the Court;

iv. The applicant shall not pressurize/intimidate the prosecution witness;

11. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

12. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

August 18, 2026
Kushal